

The details of demand incentives for various Vehicle categories is available at Annexure 13 of the FAME India Scheme of the Government are available at DHI Site *dhi.nic.in*.

Losses suffered by CPSUs

3074. SHRIMATI AMBIKA SONI:

DR. T. SUBBARAMI REDDY:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether it is a fact that about 10 Central Public Sector Undertakings including BHEL are running in losses;

(b) if so, the details thereof and the reasons therefor, Public Sector Undertaking-wise;

(c) the balance sheets of these undertakings in the last three years, including profit and loss; and

(d) the effective measures taken, including strategic proposals made by Government to make these CPSUs, including cutting of administrative cost and effecting economy on the profitable path?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): (a) to (c) There are 31 Central Public Sector Enterprises (CPSEs) under the Department of Heavy Industry (DHI). Out of which, 21 including Bharat Heavy Electricals Ltd. (BHEL) are running in losses. Details including profit and loss and balance-sheets of these CPSEs are available in Volume-I and Volume-II respectively of the Public Enterprises Survey 2015-16 which has already been laid on the Table of both Houses of Parliament on 21st March, 2017.

(d) DHI is undertaking appraisal of the status of each CPSEs regularly with a view to assessing the prospects of revival on case to case basis. As a part of this exercise, while profit making CPSEs require further strengthening, the loss making CPSEs having the potential of being turned around need to be revived. Those CPSEs which have been chronically sick and are not found revivable on sustainable basis are to be disinvested or closed after payment of due compensation to employees. NITI Aayog has been entrusted the responsibility to critically review the performance of loss making CPSEs and give their recommendation on the future of these CPSEs.

Allocation of funds for Fame India Scheme

3075. SHRI K. R. ARJUNAN: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether it is a fact that Government has allocated ₹ 14,000 crores for the FAME India Scheme for promoting hybrid and electric mobility vehicles;

(b) if so, the details thereof;

(c) whether it is also a fact that Government is also considering to give incentives to both bikes and cars which will run on electricity; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): (a) No, Sir.

(b) This does not arise in view of the above answer.

(c) and (d) Under Faster Adoption and Manufacturing of (Hybrid and) Electric Vehicles (FAME-India) Scheme of the Government, demand incentives are being extended to all vehicle segments *i.e.* 2-Wheelers, 3-Wheelers Auto, Passenger 4-Wheelers Vehicles, Light Commercial Vehicles and Buses.

Retirement facilities for employees resigned from CPSEs

3076. SHRI K. R. ARJUNAN: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether it is a fact that the employees of Central Public Sector Enterprises who resign to join other unit of State run establishments will now be able to avail retirement benefits in continuation of existing services;

(b) whether it is also a fact that this has been made possible after the Department of Public Enterprises brought out clarification for employees resigning on the ground of technical ground; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): (a) to (c) Department of Public Enterprises (DPE) issued OM No. W-02/0017/2014-DPE(WC) dated 01.02.2017 clarifying the term "Technical formality clause" as mentioned in point (xvi) of OM No. W-02/0017/2014-DPE (WC) dated 21.05.2014. This has no effect on the provisions of the OM dated 21.05.2014.

In term of para (vii) read with para (x) of Department of Public Enterprises (DPE)'s OM dated 21.05.2014, any employee resigning from service of CPSEs and joining another CPSE having broadly similar schemes of pension and post superannuation medical benefit the entire amount of employer's and employee's contribution along with interest accrued thereon would be transferred to such CPSE. The services rendered in CPSEs prior to resigning would also be counted for the schemes. Thus, these provisions are available even prior to issue of the OM dated 01.02.2017 on 'Technical formality'.